रजिस्ट्री सं° डी° एल°-33004/99 REGD. NO. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

असाधारण
EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 530] नई दिल्ली, मंगलवार, अक्तूबर 31, 2006/कार्तिक 9, 1928
No. 530] NEW DELHI, TUESDAY, OCTOBER 31, 2006/KARTIKA 9, 1928

गृह मंत्रालय

अधिसूचना

नई दिल्ली, 30 अक्तूबर, 2006

सा.का.नि. 680(अ).—केन्द्रीय सरकार, आपदा प्रबंधन अधिनियम, 2005 (2005 का 53) की धारा 75 की उपधारा (1) के साथ पठित उसकी उपधारा (2) के खंड (ङ) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, निम्नलिखित नियम बनाती है, अर्थात् :-

1. **संक्षिप्त नाम और प्रारंभ** - (1) इन नियमों का संक्षिप्त नाम आपदा प्रबंधन (राष्ट्रीय आपदा प्रबंधन संस्थान) नियम, 2006 है ।

(2) ये राजपत्र में इनके प्रकाशन की तारीख को प्रवृत्त होंगे ।

2. **परिभाषाएं** - (1) इन नियमों में, जब तक कि संदर्भ से अन्यथा अपेक्षित न हो,-

(क) "अधिनियम" से आपदा प्रबंधन अधिनियम, 2005 (2005 का 53) अभिप्रेत है ;

(ख) "सभापति" से शासी निकाय का सभापति अभिप्रेत है ;

(ग) "कार्यपालक निदेशक" से केन्द्रीय सरकार द्वारा नियुक्त संस्थान का कार्यपालक निदेशक अभिप्रेत है ;

(घ) "शासी निकाय" से संस्थान का शासी निकाय अभिप्रेत है ;

(ङ) "संस्थान" से राष्ट्रीय आपदा प्रबंधन संस्थान अभिप्रेत है ;

(च) "अध्यक्ष" से संस्थान का अध्यक्ष अभिप्रेत है ;

(छ) "सचिव" से संस्थान और शासी निकाय का सचिव अभिप्रेत है ;

(ज) "धारा" से अधिनियम की धारा अभिप्रेत है ;

(झ) "उपसभापति" से शासी निकाय का उप सभापति अभिप्रेत है ;

(ञ) "उपाध्यक्ष" से संस्थान का उपाध्यक्ष अभिप्रेत है ;

(2) उन शब्दों और पदों का, जो इनमें प्रयुक्त हैं और इन नियमों में परिभाषित नहीं हैं किन्तु अधिनियम में परिभाषित हैं, वही अर्थ होगा जो अधिनियम में क्रमशः उनका है ।

3. **संस्थान की संरचना**–(1) संस्थान में निम्नलिखित सदस्य होंगे, अर्थात्:--

(i) केन्द्रीय सरकार के उस मंत्रालय या विभाग का भारसाधक मंत्री जिसका आपदा प्रबंधन पर प्रशासनिक नियंत्रण है और जो पदेन अध्यक्ष होगा ;

(ii) राष्ट्रीय प्राधिकरण का उपाध्यक्ष जो संस्थान का पदेन का उपाध्यक्ष होगा ;

(iii) राष्ट्रीय प्राधिकरण का एक सदस्य ;

(iv) राष्ट्रीय कार्यकारिणी समिति का अध्यक्ष अर्थात् केन्द्रीय सरकार के उस मंत्रालय या विभाग का भारसाधक भारत सरकार का सचिव, जिसका आपदा प्रबंधन पर प्रशासनिक नियंत्रण है, पदेन ;

(v) केन्द्रीय सरकार के उस मंत्रालय या विभाग का भारसाधक, भारत सरकार का सचिव, जिसका व्यय पर प्रशासनिक नियंत्रण है, पदेन ;

(vi) केन्द्रीय सरकार के उस मंत्रालय या विभाग का भारसाधक, भारत सरकार का सचिव, जिसका कृषि पर प्रशासनिक नियंत्रण है, पदेन ;

(vii) केन्द्रीय सरकार के उस मंत्रालय या विभाग का भारसाधक, भारत सरकार का सचिव, जिसका विदेश-कार्य पर प्रशासनिक नियंत्रण है, पदेन ;

(viii) केन्द्रीय सरकार के उस मंत्रालय या विभाग का भारसाधक, भारत सरकार का सचिव, जिसका स्वास्थ्य पर प्रशासनिक नियंत्रण है, पदेन ;

(ix) केन्द्रीय सरकार के उस मंत्रालय या विभाग का भारसाधक, भारत सरकार का सचिव, जिसका विज्ञान और प्रौद्योगिकी पर प्रशासनिक नियंत्रण है, पदेन ;

(x) केन्द्रीय सरकार के उस मंत्रालय या विभाग का भारसाधक, भारत सरकार का सचिव, जिसका परमाणु ऊर्जा पर प्रशासनिक नियंत्रण है, पदेन ;

(xi) केन्द्रीय सरकार के उस मंत्रालय या विभाग का भारसाधक, भारत सरकार का सचिव, जिसका अंतरिक्ष पर प्रशासनिक नियंत्रण है, पदेन ;

(xii) केन्द्रीय सरकार के उस मंत्रालय या विभाग का भारसाधक, भारत सरकार का सचिव, जिसका सामुद्रिक विकास पर प्रशासनिक नियंत्रण है, पदेन ;

(xiii) केन्द्रीय सरकार के उस मंत्रालय या विभाग में, जिसका आपदा प्रबंधन पर प्रशासनिक नियंत्रण है, आपदा प्रबंधन से संबंधित भारत सरकार का, यथास्थिति, सचिव या विशेष सचिव या अपर सचिव या संयुक्त सचिव, पदेन ;

(xxxiv) चिकित्सा या स्वास्थ्य संस्थाओं से एक प्रमुख ;

(xxxv) राष्ट्रीय आपदा प्रबंधन संस्थान का एक प्रोफेसर ;

(xxxvi) संस्थान का कार्यपालक निदेशक, पदेन ।

(2) केन्द्रीय सरकार संस्थान के, पदेन सदस्यों से भिन्न, सदस्यों को ऐसी रीति में, जिसे वह उचित समझे, नामनिर्दिष्ट करेगी ।

(3) राष्ट्रीय प्राधिकरण का उपाध्यक्ष संस्थान के लिए राष्ट्रीय प्राधिकरण के सदस्य को नामनिर्दिष्ट करेगा ।

(4) इस उपनियम में जैसा उपबंधित है उसके सिवाय,-

(क) संस्थान के पदेन सदस्य की पदावधि तबतक चलेगी जबतक वह उस पद को धारण करता है जिसके आधार पर वह ऐसा सदस्य है ; और

(ख) संस्थान के नामनिर्दिष्ट सदस्य की पदावधि उसके नामनिर्देशन की तारीख से दो वर्ष की होगी :

परंतु संस्थान के पदेन सदस्य से भिन्न सदस्य ऐसे सदस्य के पद से केन्द्रीय सरकार को संबोधित अपने हस्ताक्षर सहित लेख द्वारा त्यागपत्र दे सकेगा किन्तु वह उस सरकार द्वारा उसका त्यागपत्र स्वीकार किए जाने तक पद पर बना रहेगा ।

4. रिक्तियों का भरा जाना - संस्थान के (पदेन सदस्यों से भिन्न) सदस्यों में त्यागपत्र, मृत्यु या अन्य कारण से हुई सभी रिक्तियां ऐसी रिक्तियां होने के पश्चात् यथाशीघ्र नए नामनिर्देशन द्वारा भरी जाएंगी ।

5. संस्थान के अधिवेशन - संस्थान अपना पहला अधिवेशन ऐसे समय पर और ऐसे स्थान पर करेगा जो केन्द्रीय सरकार द्वारा नियत किए जाएं और पहले अधिवेशन में कारबार के संव्यवहार के संबंध में प्रक्रिया के ऐसे नियमों का पालन करेगा जो उस सरकार द्वारा अधिकथित किए जाएं और तत्पश्चात् संस्थान ऐसे समयों पर और ऐसे स्थानों पर अधिवेशन करेगा और अपने अधिवेशनों में कारबार के संव्यवहार के संबंध में प्रक्रिया के ऐसे नियमों का पालन करेगा जो विनियमों द्वारा अवधारित किए जाएं ।

6. संस्थान का शासी निकाय - (1) संस्थान के शासी निकाय में निम्नलिखित सदस्य होंगे, अर्थात् :-

(i) राष्ट्रीय प्राधिकरण का उपाध्यक्ष जो पदेन अध्यक्ष होगा ;

(ii) केन्द्रीय सरकार के उस मंत्रालय या विभाग का भारसाधक भारत सरकार का सचिव जिसका आपदा प्रबंधन पर प्रशासनिक नियंत्रण है, जो उपाध्यक्ष होगा, पदेन ;

(iii) केन्द्रीय सरकार के उस मंत्रालय या विभाग में, जिसका आपदा प्रबंधन पर प्रशासनिक नियंत्रण है, आपदा प्रबंधन से संबंधित भारत सरकार का, यथास्थिति, सचिव या विशेष सचिव या अपर सचिव या संयुक्त सचिव, पदेन ;

(iv) केन्द्रीय सरकार के उस मंत्रालय या विभाग का भारसाधक भारत सरकार का सचिव जिसका व्यय पर प्रशासनिक नियंत्रण है, पदेन ;

(v) राष्ट्रीय प्राधिकरण का, यथास्थिति, सचिव या अपर सचिव, पदेन ;

(vi) केन्द्रीय सरकार के उस मंत्रालय या विभाग के, जिसका आपदा प्रबंधन पर प्रशासनिक नियंत्रण है, वित्त से संबंधित भारत सरकार का, यथास्थिति, अपर सचिव और वित्त सलाहकार या संयुक्त सचिव और वित्त सलाहकार, पदेन ;

(vii) राज्य सरकारों का प्रतिनिधित्व करने वाले संस्थान के सदस्यों में से एक सदस्य ;

(viii) विश्वविद्यालय का प्रतिनिधित्व करने वाला एक सदस्य ;

(ix) भारतीय प्रौद्योगिकी संस्थान और भारतीय प्रबंध संस्थान का प्रतिनिधित्व करने वाले संस्थान के दो सदस्य ;

(x) विज्ञान और प्रौद्योगिकी संस्था का प्रतिनिधित्व करने वाला संस्थान का एक सदस्य ;

(xi) अंतरिक्ष विभाग, परमाणु ऊर्जा विभाग, विज्ञान और प्रौद्योगिकी विभाग, केन्द्रीय जल आयोग और भारतीय कृषि अनुसंधान परिषद् का प्रतिनिधित्व करने वाले संस्थान के सदस्यों में से दो सदस्य ; और

(xii) संस्थान का कार्यपालक निदेशक, पदेन ।

(2) शासी निकाय संस्थान की कार्यकारिणी समिति होगी और ऐसी शक्तियों का प्रयोग और ऐसे कृत्यों का पालन करेगी जो संस्थान, इस निमित्त बनाए गए विनियमों द्वारा, उसे प्रदत्त या अधिरोपित करे ।

(3) शासी निकाय द्वारा अपनी शक्तियों के प्रयोग में और अपने कृत्यों के पालन में अनुसरित की जाने वाली प्रक्रिया और शासी निकाय के सदस्यों की पदावधि तथा उनमें रिक्तियों को भरने की रीति वह होगी जो विनियमों द्वारा तय की जाए ।

7. संस्थान का कार्यपालक निदेशक - (1) संस्थान का एक कार्यपालक निदेशक होगा जो केन्द्रीय सरकार द्वारा नियुक्त किया जाएगा ।

(2) संस्थान का कार्यपालक निदेशक संस्थान के सचिव के रूप में तथा संस्थान के शासी निकाय के रूप में कार्य करेगा ।

8. कार्यपालक निदेशक की शक्तियां और उसके कृत्य - संस्थान का कार्यपालक निदेशक ऐसी शक्तियों का प्रयोग और ऐसे कृत्यों का पालन करेगा जो विनियमों द्वारा तय किए जाएं ।

[फा. सं. 30/8/2006-एनडीएम-III (ए)]

प्रभांशु कमल, संयुक्त सचिव

MINISTRY OF HOME AFFAIRS

NOTIFICATION

New Delhi, the 30th October, 2006

G.S.R. 680(E).—In exercise of the powers conferred by clause (e) of sub-section (2) read with sub-section (1) of section 75 of the Disaster Management Act, 2005 (53 of 2005), the Central Government hereby makes the following rules, namely:-

1. **Short title and commencement.**- (1) These rules may be called the Disaster Management (National Institute of Disaster Management) Rules, 2006.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. **Definitions.**- (1) In these rules, unless the context otherwise requires, -

(a) "Act" means the Disaster Management Act, 2005 (53 of 2005);

(b) "chairperson" means the chairperson of the governing body;

(c) "executive director" means the executive director of the institute appointed by the Central Government;

(d) "governing body" means the governing body of the institute;

(e) "institute" means the National Institute of Disaster Management;

(f) "president" means the president of the institute;

(g) "secretary" means the secretary of the institute and the governing body;

(h) "section" means a section of the Act;

(i) "vice-chairperson" means the vice-chairperson of the governing body of the institute;

(j) "vice-president" means the vice-president of the institute;

(2) Words and expressions used herein and not defined but defined in the Act shall have the meanings respectively assigned to them in the Act.

3. **Composition of the institute.**- (1) The institute shall consist of the following members, namely: -

(i) the Minister in charge of the Ministry or Department of the Central Government having administrative control of disaster management, who shall be the President, *ex officio;*

(ii) the Vice-Chairperson of the National Authority who shall be the vice-president, *ex officio;*

(iii) one member of the National Authority;

3466 GI/06-2

(iv) Chairperson of the National Executive Committee, that is, the Secretary to the Government of India in charge of the Ministry or Department of the Central Government having administrative control of disaster management, *ex officio;*

(v) the Secretary to the Government of India in charge of the Ministry or Department of the Central Government having administrative control of expenditure, *ex officio*;

(vi) the Secretary to the Government of India in charge of the Ministry or Department of the Central Government having administrative control of agriculture, *ex officio;*

(vii) the Secretary to the Government of India in charge of the Ministry or Department of the Central Government having administrative control of External Affairs, *ex officio;*

(viii) the Secretary to the Government of India in charge of the Ministry or Department of the Central Government having administrative control of health, *ex officio;*

(ix) the Secretary to the Government of India in charge of the Ministry or Department of the Central Government having administrative control of science and technology, *ex officio;*

(x) the Secretary to the Government of India in charge of the Ministry or Department of the Central Government having administrative control of atomic energy, *ex officio;*

(xi) the Secretary to the Government of India in charge of the Ministry or Department of the Central Government having administrative control of space, *ex officio;*

(xii) the Secretary to the Government of India in charge of the Ministry or Department of the Central Government having administrative control of ocean development. *ex officio;*

(xiii) the Secretary or Special Secretary or Additional Secretary or Joint Secretary, as the case may be, to the Government of India dealing with disaster management in the Ministry or Department of the Central Government having administrative control of disaster management, *ex officio;*

(xiv) the Additional Secretary and Financial Advisor or Joint Secretary and Financial Advisor, as the case may be, to the Government of India dealing with finance of the Ministry or Department of the Central Government having administrative control of disaster management, *ex officio;*

(xv) The Secretary or Additional Secretary, as the case may be, of the National Disaster Management Authority, *ex officio;*

(xvi) the Director-General of the National Disaster Response Force, *ex officio;*

(xvii) the Deputy Chief of Integrated Defence Staff, Doctrine Organisation & Training (DOT), Head Quarters Integrated Defence Staff, Ministry of Defence *ex officio;*

(xviii) two Secretaries of State Governments in charge of disaster management;

(xix) one vice-chancellor from the universities;

(xx) the Director, Lal Bahadur Shastri National Academy of Administration, Mussorrie;

(xxi) the Director, Sardar Vallabah Bhai Patel National Police Academy, Hyderabad;

(xxii) the Director General, India Meteorological Department, *ex officio*;

(xxiii) two Directors, one each, from any Indian Institute of Management and any Indian Institute of Technology;

(xxiv) the Chairman of the Central Water Commission, *ex officio*;

(xxv) the Director of Indian Institute of Public Administration, *ex officio;*

(xxvi) the Director General of Indian Council of Agriculture Research, *ex officio;*

(xxvii) one Director General from the Administrative Training Institutes or State Institutes of Rural Development;

(xxviii) the Director General of Indian Council of Medical Research, *ex officio;*

(xxix) two eminent persons in the field of disaster management, public administration, information technology, medicine etc. ;

(xxx) two experts, one each from banking and insurance sector;

(xxxi) two presidents or heads, by whatever name called, from the industry associations or federations of all-India-level which in the opinion of the Central Government are capable of representing the industry, trade or commerce;

(xxxii) two presidents or heads, by whatever name called, from non-governmental organisations which in the opinion of the Central Government are active and effective in the disaster management activities, or are capable of representing such activities;

(xxxiii)one head from science and technology institutions;

(xxxiv)one head from medical or health institutions;

(xxxv)one professor of the National Institute of Disaster Management;

(xxxvi) the Executive Director of the Institute, *ex officio*.

(2) The Central Government shall nominate the members of the institute, other than the *ex officio* members in such manner as it may consider appropriate.

(3) The Vice-Chairperson of the National Authority shall nominate the member of the National Authority for the institute.

(4) Save as otherwise provided in this sub-rule, the term of office of -

(a) an ex officio member of the institute shall continue so long as he holds the office by virtue of which he is such a member; and

(b) a nominated member of the institute shall be two years from the date of his nomination:

Provided that a member other than an ex officio member of the institute may resign from the office of such member, by writing under his hand addressed to the Central Government, but he shall continue in office until his resignation is accepted by that Government.

4. **Filling up of vacancies.**-All vacancies by reason of resignation, death or otherwise among members (other than *ex officio* members) of the Institute shall be filled as soon as may be after the occurrence of the vacancy by a fresh nomination.

5. **Meetings of the institute.**- The institute shall hold its first meeting at such time and place as may be appointed by the Central Government and observe such rules of procedure in regard to the transaction of business at the first meeting as may be laid down by that Government and thereafter the institute shall meet at such times and places and observe such rules of procedure in regard to the transaction of business at its meetings as may be determined by regulations.

6. **Governing body of the institute.**- (1) The Governing body of the institute shall consist of the following members, namely:-

(i) The Vice-Chairperson of the National Authority who shall be the chairperson, *ex officio;*

(ii) the Secretary to the Government of India in charge of the Ministry or Department of the Central Government having administrative control of disaster management, who shall be the vice-chairperson, *ex officio;*

(iii) the Secretary or Special Secretary or Additional Secretary or Joint Secretary, as the case may be, to the Government of India dealing with disaster management in the Ministry or Department of the Central Government having administrative control of disaster management, *ex officio;*

(iv) the Secretary to the Government of India in charge of the Ministry or Department of the Central Government having administrative control of expenditure, *ex officio;*

(v) the Secretary or Additional Secretary, as the case may be, of the National Authority; *ex officio;*

(vi) the Additional Secretary and Financial Advisor or Joint Secretary and Financial Advisor, as the case may be, to the Government of India dealing with finance of the Ministry or Department of the Central Government having administrative control of disaster management, *ex officio;*

(vii) one member from amongst the members of the institute representing the State Governments;

(viii) one member of the institute representing the university;

(ix) two members of the institute representing the Indian Institute of Technology and the Indian Institute of Management;

(x) one member of the institute representing a science and technology institution;

(xi) two members from amongst the members of the institute representing the Department of Space, the Department of Atomic Energy, the Department of Science and Technology, the Central Water Commission and the Indian Council of Agriculture Research; and

(xii) the executive director of the institute, *ex officio*.

(2) The governing body shall be the executive committee of the institute and shall exercise such powers and perform such functions as the institute may, by regulations made in this behalf, confer or impose upon it.

(3) The procedure to be followed in the exercise of its powers and performance of its functions by the governing body, and the term of office of, and the manner of filling up vacancies, among the members of the governing body, shall be such as may be made by regulations.

7. **Executive Director of the institute.-** (1) There shall be an Executive Director of the institute who shall be appointed by the Central Government.

(2) The Executive Director of the institute shall act as the Secretary to the institute as well as the governing body of the institute.

8. **Powers and functions of the Executive Director .-** The Executive Director of the institute shall exercise such powers and perform such functions as may be made by regulations.

[F. No. 30/8/2006-NDM-III(A)]

PRABHANSHU KAMAL, Jt. Secy.

3466 GI/06-3